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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 28th August, 1973.

NOTIFICATION
INCOME TAX

No. 451 (F.No.404/15/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri E.V. Lakhiani, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri F.S.P. Iyengar made under Notification No.161 (F.No.404/232/72-ITCC) dated 21st August, 1972 is cancelled with effect from 1st September, 1973.

3. This notification shall come into force with effect from 1st September, 1973..

Sd/-

(M.N. Nambiar)

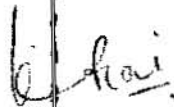
Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 451 (F.No.404/15/73-ITCC):

Copy forwarded to:-

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4. The Director, IRS(DT) Staff College, Nagpur.
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6. The Chief Secretary, Govt. of Maharashtra, Bombay.
7. The Accountant General, Maharashtra, Bombay.
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(M.N. Nambiar)

Under Secretary to the Government of India.

S.LALL

No.CC/ITCC/575/183/RSP/73